

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.206

C.P.(CAA)/8(AHM)2024 in C.A.(CAA)/53(AHM)2023

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Today's Healthcare India Private Limited  
Star Dental Centre Private Limited

.....Applicant

.....Respondent

**Order delivered on 02/05/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate  
For the Regional Director : Mr. Shiv Pal Singh, Deputy Director  
For the Official Liquidator : Mr. Sandip Tupe, Technical Assistant  
For the Income Tax  
Department : Ms. Kinjal Vyas, Proxy Advocate i/b.  
: Ms. Maithili Mehta, Advocate

**ORDER**

The representatives, on behalf of the RD office as well as the OL office, submitted that, in response to their report an affidavit filed by the applicant companies, they have no objection to the approval of the scheme. However, counsel for the Income Tax Department seeks more time to file a report, as the transferor company situated / registered in Andhra Pradesh.

Let the needful be done, within a period of three weeks.

Re-list on 16.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**